

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manish**  
**FIR No: 311/2020**  
**PS New Ashok Nagar**  
**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**30.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. S.K. Solanki, ld. Counsel for the applicant.  
ASI K.P. Singh and HC R.B. Tomar, from PS New  
Ashok Nagar  
Further Reply is received from the IO  
Accused is stated to be in JC.  
Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 15.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 15.07.2020. His custody is not required for further investigation.

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This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, and his previous non-involvement in criminal case, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/30.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manoj Kumar**

**FIR No: 258/2020**

**PS New Ashok Nagar**

**U/s 356/379/411 IPC**

**30.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Manoj Kumar, ld. Counsel for applicant  
ASI K.P. Singh and HC R.B. Tomar from PS New  
Ashok Nagar

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 11.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 11.06.2020. Sufficient time has already been passed. His custody is

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not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/30.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Sushil**  
**FIR No: 311/2020**  
**PS New Ashok Nagar**  
**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**30.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. S.K. Solanki, ld. Counsel for the applicant.  
ASI K.P. Singh and HC R.B. Tomar, from PS New  
Ashok Nagar  
Further Reply is received from the IO  
Accused is stated to be in JC.  
Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 15.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 15.07.2020. His custody is not required for further investigation.

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This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, his previous non involvement in criminal cases, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/30.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Vivek @ Vipin**  
**FIR No: 0113/2020**  
**PS New Ashok Nagar**  
**U/s 25/54/59 Arms Act**

**30.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Raman Chatwal, Id. LAC for the applicant.  
ASI K.P. Singh and HC R.B. Tomar, from PS New  
Ashok Nagar  
Reply is received from the IO  
Accused is stated to be in JC.  
Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned LAC for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 13.03.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 13.03.2020. Sufficient time has already been passed. His custody is

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not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/30.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No. 149/2020  
PS Preet Vihar  
State Vs Hansram**

**30.07.2020  
Through Video conferencing**

**Application for releasing vehicle no. UP-14-JT-5320 (JCB) on superdari.**

Present: Ld. APP for the State through VC.

Sh. S.P. Singh, Id. Counsel for the applicant.

Reply received from the IO.

Submission heard. Reply perused.

Perusal of the record would show that vehicle in question was seized by the IO during lockdown u/s 188/268/34 IPC. The vehicle is not the case property.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing an indemnity bond to the satisfaction of the IO.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the vehicle alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
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